

[Shri Vranab Kumar Mukherjee]
this is a matter on which I am really rather
scared...

DR. BHAI MAHAVIR; There are no
two opinions on this.

SHRI SANKAR PRASAD MITRA
(West Bengal); You may consider
revision of procedure for admission to the
Visitors' Gallery.

SHRI PRANAB KUMAR MUKHER.
LEE: As far as the procedure is con-
cerned, it is a set procedure and I think
during the lunch-break, let the leaders of
various groups kindly come to my room
and we can discuss and then decide what
course of action we should take. I agree
with what Mr. Banerjee said that there
should be no debate on this issue. Let the
House rise to the occasion and speak in
one voice only. It is my appeal and sug-
gestion to the Members, and I join the
hon. Members who have expressed their
views and concern on it.

MR. DEPUTY CHAIRMAN: I think
the whole House has...

श्री जगदीश प्रसाद माथुर : श्रीमन,
मेरे साथ अन्याय होगा...

MR. DEPUTY CHAIRMAN:... ex-
pressed its concern. This incident is the
most unfortunate and unprecedented, and
I hope the suggestions made by the Leader
of the House will be welcomed, and the
matter will be taken into consideration;
leaders of various parties will meet him
and decide the modalities as to what
should be done. I think we shall be having
a report from the Watch and Ward
immediately available and then we shall
consider it after lunch

सदन की कार्यवाही...

श्री जगदीश प्रसाद माथुर : श्रीमन,
देखिए आप अन्याय कर रहे हैं...

श्री उपसभापति : ... दोपहर 2 बजे
तक के लिये स्थगित की जाती है।

The House then adjourned for
lunch at three minutes past one
of the clock.

The House reassembled after lunch at
one minute past two of the clock,

Mr. Deputy Chairman in the Chair.

MOTION RE. PUNISHMENT TO PERSONS WHO RAISED SLOGANS IN THE VISITORS' GALLERY

MR. DEPUTY CHAIRMAN; Now the
Leader of the House to move the Motion

श्री जगदीश प्रसाद माथुर : (उत्तर
प्रदेश) : श्रीमन, मेरा एक प्वाइंट है।
इस से पहले कि मंत्री जी प्रस्ताव रखें मुझे
आप मौका दीजिये।

श्री उपसभापति : आप छुट्टी बात
कर रहे हैं।

श्री जगदीश प्रसाद माथुर : आप
उचित बात नहीं कहने देते। जब वह
रेजोल्यूशन लायेंगे उस के पहले मेरा
अधिकार है कि मैं अपनी बात कहूं।

श्री उपसभापति : उस का जिक्र नहीं
होना चाहिये।

श्री जगदीश प्रसाद माथुर : मेरा
कहना यह है कि...

MR. DEPUTY CHAIRMAN: I will
allow you. Nothing is lost. Let us
proceed with the business.

श्री जगदीश प्रसाद माथुर : उस के
बाद मेरा प्रश्न और कार्रवाई अटेंशन एक
साथ जुड़ जायेगा।

MR. DEPUTY CHAIRMAN: That
will not be together, I assure you.

श्री जगदीश प्रसाद माथुर : तो मैं
आप की बात मानता हूँ।

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move the following Motion.

"That this House resolves that the persons calling themselves—

1. **Rabinder**
2. **Prem**
3. **Rajpal**
4. **Absar Hussain**
5. **Pradeep**
6. **Mahinder**
7. **Anjay**
8. **Satish**
9. **Sushil**
10. **Sudhir**
11. **Swinder**

who raised slogans in the Visitors' Gallery of the House at about 12.20 PM today, the 18th March, 1982, and whom the Watch and Ward officers took into custody have committed a grave offence and are guilty of grave contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 12 Noon on the 24th March, 1982, and detained in Tihar Jail, Delhi."

The question was proposed.

SHRI M. KALYANASUNDARAM (Tamil Nadu): I want to know from the Leader of the House, who organised it, how did it happen, who are the Members who issued passes for these people? Can he enlighten the House as regards these matters? Who are the Members who issued passes? Did they offer any explanation for this? As a Chairman it is your duty to call the Members who have recommended passes for such persons and it is for them to behave. What have you to say? If I have committed a mistake, it is a breach of privilege of this House committed by a Member of the House,

DR. BHAI MAHAVIR (Madhya Pradesh): Sir, I had the occasion to comment on the incident which took place in the Visitors' Gallery today and on my personal behalf as well as on behalf of the party to which I have the honour to belong I had said that we do not approve of such a thing although we do feel that the subject which was agitating these young men is a very genuine one and the slogans that they were shouting did have a great amount of justification, but I had added that what is not justified, is the manner of expression of their sentiments which they had adopted. After that the Leader of the House, summing up the thing, had mentioned that the Member under whose signature the passes had been issued should express regret before the House and I spontaneously said that I agreed with him wholeheartedly in this matter. I had no notion at that time and I stand here to admit that subsequently I was told by the Secretariat staff that some of the young men who had indulged in this incident had been issued passes on which my signatures were appended. Sir, I regret the manner in which the passes were issued, but I would like to say that I had no notion at all, absolutely, about what their intention was. People do come to us. Sometimes they come to us and say that they are students from here or outside wanting to witness the House. Only the other day some three or four people came from Agra and they said to me that they wanted to see that Parliament in session, they wanted to see the Lok Sabha. I said, I was not a person who could issue a pass for Lok Sabha. "All right", they said, "could you issue us a pass for Rajya Sabha?" Similarly, there have been others. Once some six persons contacted me and said that they were going back that evening, so I should oblige them. Well, Sir, when we sign a form like this we are accepting the responsibility for their conduct. (Interruptions). What is provoking Mr. Kalp Nath Rai? What are you inciting your members

[Dr. Bhai Mahavir]

to do? I am admitting that if there are people who have come to the visitors gallery on, the basis of forms issued under my signature, it was inadvertent on my part, but the only explanation I can give is that when the people come to us, there is no manner of knowing if they had any such thing in mind. If at all I had known, obviously I would have been the last person to encourage this or to permit them to use my signature for this purpose. Since the hon. Member here has raised the question, I found it necessary; otherwise, if the Resolution had been passed put to vote we would have supported them as we have already said, irrespective of the merits of the demands which those young people were raising. So, in this matter, "as I said, I do express my regret that my signature appeared on that. But I would solemnly affirm that this thing was not known to me or to my other friend whose signature appeared on the forms of some of these people. But, in this matter I would reassert that our group with the small representation that we have in this House, our behaviour all along in this House is such that nobody has ever had an occasion to point an accusing finger against it. So, if something has happened, it has been through inadvertence and that also because it is not possible to verify. We are coming into contact with thousands of people and when they come for a favour like this, it is not possible to go into the depth of their hearts and find out what exactly their intentions are. We do not approve of this incident and we heartily regret that something of this type should have happened which has besmirched the dignity of this House. Thank you.

श्री कलराज मिश्र (उत्तर प्रदेश) :

श्रीमान्, सम्माननीय डा० भाई महावीर जी ने जो बात सदन में रखी है, मैं समझता हूँ कि इसके पहले जिस प्रकार की घटना हुई है उसकी सब ने भर्त्सना की है।

मैं भी उसमें सहभागी हूँ। संयोग से जो पासेज बने हैं वह भरे हस्ताक्षर से भी बने। मैंने उसको देखा है और जिस प्रकार से लोगों ने दस्तखत करा कर यह किया है वह सामान्य—तौर पर अक्सर लोग आते हैं। दर्शक दीर्घा में बैठ कर राज्य सभा की कार्यवाही को देखने की लोगो में सामान्य तौर पर उत्सुकता होती है। उसी प्रकार से हमगे भी दस्तखत किये थे हमें इस प्रकार की घटना इनके द्वारा घटित होगी, कल्पना मात्र तक भी नहीं थी। जैसा कि डाक्टर साहब ने हाउस के समक्ष यह विचार प्रकट किया है कि उन्होंने जो स्लोगन्स लगाये उनके औचित्य के बारे में तो किसी को इन्कार नहीं हो सकता, लेकिन उन्होंने जो माध्यम चुना यह माध्यम उचित नहीं था, वह फोरम उचित नहीं था। इसकी सब ने एक स्वर से भर्त्सना की है। चूँकि इसमें हमारा नाम था, पासेज इश्यू किये गये थे और उसमें एक व्यक्ति हमारे द्वारा दिये हुए पास से आया था इसलिए मैं स्वीकार करता हूँ कि हाउस के बीच में यह बात हुई है, उनकी इस प्रकार की मनोवृत्ति के बारे में कि वे इस प्रकार की घटना करेंगे, विचित भी जानकारी नहीं थी। इसलिए मैं हाउस के सामने अपनी बात स्पष्ट रखना चाहता था और वह मैंने रख दी है।

श्री सैयद रहमान अली (आंध्र प्रदेश) : जनाब, मैं एक अर्ज करना चाहता हूँ। यह बड़े दुख के साथ कहना पड़ता है कि इस हाउस के दो म्यूशजिज मेम्बरों ने इस नाखुश वाक्य पर सिर्फ रियेड का इजहार किया है। सिर्फ अफफेसोस का इजहार करने से इस हाउस की इज्जत और बका की धक्का लगा है और उसको भूतमिन नहीं किया जा सकता है। मैं इन दोनों वुजुर्ग मेम्बरों से यह दर्खास्त

करना चाहता हूँ कि वे इस हाउस में
अनकण्डेशनल भाँफो भाँगे।

†[شری سید رحمت علی (آندھرا)

پر دیں): : جالب میں ایک عرض
کرنا چاہتا ہوں - یہ بڑے دکھ کے
ساتھ کہنا پڑتا ہے کہ دو معزز ممبروں
نے اس ناخوشگوار موقع پر صرف
ریگریٹ کا اظہار کیا ہے - صرف افسوس
کا اظہار کرنے سے اس ہاؤس کی عزت
اور وقار کو دھکا لگا ہے اور اس کو
مہتمم نہیں کیا جا سکتا ہے - میں
ان دونوں بزرگ ممبروں سے یہ
درخواست کرنا چاہتا ہوں کہ وہ
اس ہاؤس میں انکلیڈیشنل ممبرانی
مانگوں -]

MR. DEPUTY CHAIRMAN: There is
no need for making speeches. I do not
permit this. (Interruptions) Please don't
express yourself.

SHRI RAJENDRA SINGH ISHWAR
SINGH (Madhya Pradesh): But who are
the Members who have got the passes
issued?

MR. DEPUTY CHAIRMAN: You
have heard some of the Members. They
have said that they have got them issued..

SHRI R. RAMAKRISHNAN (Tamil
Nadu.): We want to support the Motion.
We have the right to condemn the
incident.

श्री शिव चन्द्र झा (बिहार): श्रीमान्,
नेता के पत्रान करने से पहले, जिनके
नाम से इनके पास इशू किये गये थे,
वह हमारे सदस्यों ने बता दिया है कि:

tt] Translation in Arabic script.

उनको भी अफसोस है। जो घटना हुई
है, उस पर उनको अफसोस है। भेरा
कहना यह है कि इस प्रकार की घटनायें
भविष्य में न हों यह हमारी कामना है।
लेकिन मान लीजिए कि खुदा-ना-खास्ता
इस तरह की बात होती है तो हमारे
नेता यहाँ आएँ और तुरन्त मेम्बरों का
नाम बतायें इसके पहले सब लीडरो की
बैठक बुलाकर आपस में बैठकर निर्णय
कर लें तो अच्छा रहेगा। वहाँ पर
कहा जा सकता है कि आपकी तरफ से
लोग आए हैं। उसके बाद सदन में बात
आवे। इस तरह से सदन में रेगुलर
जाहिर करना, यह मैं नहीं समझता कि
हमारी डिगनिटी के अनुकूल है।
इन लोगों ने खुद ही कहा है ता बात
खत्म होने जा रही है, लेकिन भविष्य में
ऐसा रहे कि पहले आपस में नेता लोग
बात कर लें।

श्री उपसभापति: इस सदन में
हमने कहा, उन्होंने कहा कि सब लोग
वहाँ जायें और बैठकर बात करें। भेरा
ख्याल है कि काफी लोग वहाँ थे।
आप नहीं गये होगें, आपके नेता नहीं
रहे होंगे। लेकिन जो लोग यहाँ अबलेवल
थे सब गये, सदन में इसकी घोषणा
हुई थी और उसके फलस्वरूप यह
प्रस्ताव सब की सहमति से आया।
जहाँ तक मुझे बताया गया है कि बिना
बहुत इस प्रस्ताव को पारित किया
जायेगा। श्री कल्याणसुन्दरम जी ने
बात पूछी कि किन मेम्बरों ने दस्तखत
किये। जो दो माननीय सदस्य
उपस्थित थे, जिन्होंने दस्तखत किये थे
उन्होंने आपके सामने अपनी बात रखी।
बाकी उसमें कुछ और माननीय सदस्यों के
दस्तखत हैं, मैं उनके नाम बता देता
हूँ कि किसके दस्तखत हैं।

SHRI B. RAMAKRISHNAN; While supporting the Motion moved by the Leader of the House...

MR. DEPUTY CHAIRMAN; No, please... (*Interruptions*)...

SHRI R. RAMAKRISHNAN; * We have got a right to be heard.

MR. DEPUTY CHAIRMAN; I cannot stop anybody.

SHRI R. RAMAKRISHNAN; Not like that. Our party did not speak in the morning. We kept quiet because you wanted to adjourn the House.

MR. DEPUTY CHAIRMAN; You support it.

SHRI R. RAMAKRISHNAN; We want to condemn. Silence cannot be taken as support. Some people are quiet all the time. How can you take them for granted? It is not a good attitude. Because most of the time we are quiet, you take us for granted— which we will never tolerate. But now, Sir, this is a very serious matter. ...

MR. DEPUTY CHAIRMAN; Mr. Ramakrishnan, I object to this thing really. It was announced in the House. I think you might have been there.

SHRI R. RAMAKRISHNAN; I came there also.

MR. DEPUTY CHAIRMAN; Your consent is not presumed.. I don't take anything for granted...

(*Interruptions*)

SHRI R. RAMAKRISHNAN; The motion is before the House. Two Members have expressed regret. I want to say something.

MR. DEPUTY CHAIRMAN; They have expressed regret for signing for the visitor's card. I did not allow anybody to speak.

SHRI R. RAMAKRISHNAN; Unqualified regret was to be expressed. It is not enough to say that somebody came to me and I didn't know. I don't blame them, their *bona fides* or anything like that. But we, as hon. Members of this House, should take great care before we sign for some people so that incidents of this nature which will spoil the dignity of the House should not occur. This is my only plea. I support the motion of the Leader of the House.

SHRI M. KALYANASUNDARAM; One submission, Sir. The resolution will have* to be put to vote...

(*Interruptions*)

SHRI PRANAB KUMAR MUKHERJEE; Sir, I have an amendment. In fact, I mentioned eleven names but actually the names are fourteen. Therefore, I am reading three additional names: Karan Singh Tanwar, Bharat Deep and Harjeet Singh. Therefore, these three names should be taken together with the eleven names which I have already mentioned. These are the fourteen persons concerned.

SHRI M. KALYANASUNDARAM; Sir, the motion must be unanimously approved. That was the understanding and I hope it will be unanimously carried. At the same time, I am very sorry that we have to punish these young men for their behaviour. Their demand may be right. If the same people had agitated outside and even thought of picketting Parliament, we would have supported their demand, but the course they have adopted is wrong. At the same time I would appeal to the Government to go deeply into the matter and set right the cause which gave rise to this agitation.

MR. DEPUTY CHAIRMAN; I will let the House know the names of the Members who signed because there are some more signatures on the paper. I am sorry the office did not

prepare the names: I really don't like that. They should have prepared a list of all the names of those who had signed the papers... *(Interruptions)*... There are some more persons and I will let you know it later on. ... *(Interruptions)*... The names are not legible. I will have to take them from the division numbers. That will require some time. Now the names have been read.

SHRI HAREKRUSHNA MALLICK (Orissa): We want to know all the names.

MR. DEPUTY CHAIRMAN. I will tell you. I have just told you that the names are not available. I have to get them tallied with the division numbers. The office should have been ready with them, but I am sorry.

SHRI M. KALYANASUNDARAM: After ascertaining the actual list of the persons because we are condemning those persons by name.

SHRI PRANAB KUMAR MUKHERJEE; Just one minute. I would like to clarify the position. There are two aspects. One aspect is that some Members introduced the visitors to the gallery. With that we can deal ourselves. IV is a matter among the Members, ourselves Dr. Mahavir and hon. Mishraji voluntarily came forward and expressed their regrets. So, this is a matter within ourselves, so far as the Members of the House are concerned. But there is another operative part which I mentioned in the motion itself. Therefore these two things should be delinked. As to the other Members who introduced, as the office is not in a position to identify the Members simply because the signature is not legible, it will have to be tallied with the division numbers. Therefore, they can do it tomorrow or sometime in the latter part of the day. But this thing should not be held up.

SHRI M. KALYANASUNDARAM: Is the list of accused complete? *(Interruptions)*

SHRI HAREKRUSHNA MALLICK: Sir, I rise on a submission. Our office cannot be so incompetent as not to tell us...

MR. DEPUTY CHAIRMAN: Some more Division Nos. are there perhaps.

श्री शिव चन्द्र झा : मेरा एक सबमिशन है। इसकी सजा कम कर दी जाए। 24 घंटे रहने दीजिये नौजवान लोग है।

SHRI PRANAB KUMAR MUKHERJEE; Here I would like to request the hon. Members one thing. Their Leaders were present in my room. It was our unanimous view that we should not have any debate on it. Therefore, let us agree to it and I would request Shri Shiva Chandra Jha not to insist on any amendment.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Because we were all there in the chamber of the Leader of the House and there we discussed it and all of us unanimously agreed that such a motion should come up, now it will not be proper for us to discuss the details of the motion which we want to adopt. So far as the MPs are concerned, the matter can be taken, up later. It is a very correct motion. I support the motion moved by the Leader of the House.

DR. BHAI MAHAVIR: Sir, unfortunately, I had expected that the motion would be enough and it would be passed without much discussion, but since on one point or the other some discussion has started now, I may be permitted to submit one thing, that I also have a feeling that the offence committed should not call for this severe punishment. But if our friends have agreed about it, it is all right. There have been occasions, Kalp Nath Raiji, when certain things happened in the other House and I suppose here also, but at no time was the penalty so severe. Mostly it is for

Dr. Bhai Mahabir

the day's duration; they were detained and afterwards they were let off. But this is not the thing. I think the young people who came forward did for a public cause and I would submit, Sir, that the Government has to apply its mind to see that this thing does not keep on worrying the people, the citizens of the country, that the Government is not interested in holding elections where the party in power fears a defeat.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): Mr. Deputy Chairman, this is too much. This, is not the occasion to talk like this.

DR. BHAI MAHAVIR. It is not an occasion certainly but since some discussion has started. I am only putting the record straight, that when I regretted, I did not mean that I did not wholeheartedly support all the sentiments that the young people have. That is something apart. But if the hon. House thinks that there is agreement about seven days' penalty well, it is quite all right. The House can reconsider if it feels like that later on, but let it be passed; there is no objection to that.

MR. DEPUTY CHAIRMAN: The question is:

"That this House resolves that the persons calling themselves;

- (1) Rabinder
- (2) Prem
- (3) Rajpal
- (4) Absar Hussain
- (5) Pradeep
- (6) Mahinder
- (7) Anjay
- (8) Satish
- (9) Sushil
- (10) Sudhir
- (11) Swinder
- (12) Karan Singh Tanwar
- (13) Bharat Deep
- (14) Harjeet Singh

who raised slogans in the Visitors' Gallery of the House at about 12.20 P.M. today, the 18th March, 1982 and whom the Watch and Ward Officer took into custody, have committed a grave offence and are guilty of gross contempt of this House.

That this House further resolves that they be sentenced to simple imprisonment till 12 Noon on the 24th March, 1982 and detained in Tihar Jail, Delhi"

The motion was adopted.

श्री जगदीश प्रसाद माथुर : मुझे खेद है कि मुझे बाद में मौका दिया गया है, पहले दिया जाता तो ज्यादा उचित होता । जो सदन में हुआ है उससे मैं सहमत हूँ जो कुछ प्रस्ताव रखा गया है उससे मेरी सहमति पहले थी बिल्कुल ठीक है । जो कुछ गैलरी में हुआ है उससे कोई सहमत नहीं हो सकता है । यह भी ठीक है लेकिन मुझे खेद इस बात का है कि मेरी दो बहनें जो उधर बैठे हुई हैं शोमती मोनिका दास और दूसरी शोमती उषा मल्होत्रा वे भी मेरे ऊपर नाराज हो गईं गोया मैं उन पर हमला कर रहा हूँ किसी से । मैं तो ठीक हूँ जब दो अच्छे-भले महिलों बोलती हैं तो कभी कभी अच्छा लक्ष्मी लगता है । उसके साथ ही जैन साहब भी विगड़ गये । जैन साहब ने* कहा . . . (अवधान)

SHRI HAREKRUSHNA MALLICK:
... "They are obstructing the House."

श्री जगदीश प्रसाद माथुर : उन्होंने मुझे* कहा । अब वे मुझे अपनी विगदरी में शामिल करना चाहते हैं तो मुझे कोई एतराज नहीं है । लेकिन

*Expunged as ordered by the Chair.

मैं यह कहना चाहता हूँ कि जिस सम्मोरता के विषय पर हम लोगों ने विचार किया उसी सम्मोरता से वे कहते तो बहुत अच्छा लगता । अब मुझे* कह कर अपने साथ मिलाया है, मुझे अफसोस इस बात का है । मुझे आश्चर्य* कुछ नहीं कहना है ।

SHRI HAREKRUSHNA MALLICK; I want the names here right now.

डा० रफीक जकरीया (महाराष्ट्र) :
माथुर साहब ने जो कहा . . . (व्यवधान)

SHRI M. KALYANASUNDARAM: Now kindly examine the record and expunge if anything is unparliamentary.

MR. DEPUTY CHAIRMAN: All right. I will look into it.

डा० रफीक जकरीया : यह क्या एक्स्पलनेशन माथुर साहब ने दिया,* के बारे में डिनाऊंस किया है, वे कहते हैं कि उन्होंने मुझे अपनी बिरादरी में शामिल कर लिया (व्यवधान)

श्री जगदीश प्रसाद माथुर : आप कहते एक्स्पंज कर दो तो मैं मान लेता ।

DR. RAFIQ ZAKARIA (Maharashtra); This is in practice. (Interruptions)

श्री जगदीश प्रसाद माथुर : जकरीया साहब आप तो हमारी जात में मत शामिल हों ।

डा० रफीक जकरीया : आप कहते हैं हमें शामिल कर लिया (व्यवधान)

श्री उपसभापति : ठीक है, हाँ गया बैठिये ।

SHRI M. KALYANASUNDARAM (Tamil Nadu): Unparliamentary expressions should be expunged.

MR. DEPUTY CHAIRMAN: I will look into the records of both the sides, and I will do it (Interruptions)

♦Expunged as ordered by the Chair.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of the reported offer of resignations by senior doctors of the All India Institute of Medical Sciences, New Delhi

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : श्रीमान्, एक सम्भार विषय पर हम लोग चर्चा करना चाहते थे लेकिन इस बीच एक अवांछनीय घटना हो गयी मैं समझता हूँ कि मैंने बात यह कही थी मैं मंत्री महोदय को बधाई देता हूँ कि उन्होंने जरा देर में ही कहा लेकिन हमारे डाक्टरों की प्रशंसा की, उनकी पीठ थपथपायी । यह दुर्भाग्य है कि हम लोग इस विषय में ऐसे अड़े हैं । एक तरफ हमारे सहयोगी ने कुछ कह दिया और उसके प्रतिक्रिया स्वरूप हमारे देश के ऐसे डाक्टरों ने जो बड़े योग्य हैं, विद्वान हैं और हमारे देश के गौरव के प्रतीक हैं उनको त्यागपत्र देने की मजबूरी आ गयी इनमें से कुछ दो चार लोगों को मैं व्यक्तिगत रूप से जानता हूँ डाक्टर गोपीनाथ जी हैं, डाक्टर वेणु गोपाल हैं या और दूसरे मेरे साथी हैं यद्यपि उनका इस मामले में कोई विशेष संबंध नहीं है । डाक्टर राजेंद्र प्रसाद आम्बल्मिक सेंटर के डाक्टर मदन मोहन हैं ये वे लोग हैं जिन्होंने अपने कर्तव्यों से, निष्ठा से देश के स्वाभिमान और गौरव को बढ़ाया है । अब यह घटना क्यों हुई, इसका विवेचन करना विशेष फायदेमंद नहीं होगा । मैं मंत्री महोदय के साथ अपनी आवाज मिलाना चाहता हूँ कि ये दोनों डाक्टर अपना त्याग पत्र वापस ले लें उन्होंने जो इरादा त्याग पत्र देने का दिखाया है उसे वापस ले लें । अब या तो मेरी जानकारी गलत होगी अथवा मंत्री महोदय भूल गये कि एक और डाक्टर है, डाक्टर आई एम राव, इन्होंने भी शायद मेरी जानकारी के अनुसार त्याग पत्र दिया है या देने की इच्छा प्रकट की है । यही बात उनके साथ भी